

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:575
ANSWERED ON:03.08.2011
CRITERIA FOR PRIVATE UNIVERSITIES
Pathak Shri Harin

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the criteria/norms laid down for private universities to be recognized under section 2
- (f) of UGC Act, 1956 in the country;
- (b) the number of private universities across the country including State of Gujarat who have applied for recognition under section 2
- (f) during the current year, as on date;
- (c) the number of applications already approved or disapproved;and
- (d) the time by which the pending applications are likely to be approved?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. D. PURANDESWARI)

(a): Section 2(f) defines "University" to mean a University established or incorporated by or under a Central Act, a Provincial Act or a state Act, and includes any such institution as may, in consultation with the University concerned, be recognized by the Commission in accordance with the regulations made in this behalf under this Act. The Private Universities are established on the basis of criteria laid down by the State Governments concerned. The UGC has notified UGC (Establishment of and Maintenance of Standards in Private Universities) Regulations,2003 for the maintenance of standards of teaching, research, examination and extension services in Private Universities.

(b): All private universities are established by a Central or State Act and as such they are already covered under section 2(f) of the UGC Act. 1956. During the current year six (6) private universities have been established in the country through State Legislation of which none are from Gujarat.

(c) & (d): In view of the above, there is no question of any approval and disapproval of private universities by the UGC.